



भारत सरकार / GOVERNMENT OF INDIA
वित्त मंत्रालय, राजस्व विभाग / MINISTRY OF FINANCE, DEPTT. OF REVENUE

कार्यालय उप आयुक्त (सीमा शुल्क),
O/o DEPUTY COMMISSIONER OF CUSTOMS,
अन्तर्देशीय कन्टेनर डिपो (कॉनकोर), कनकपुरा, जयपुर (राज.)
INLAND CONTAINER DEPOT, CONCOR, KANAKPURA, JAIPUR (RAJ.)
E-mail: icdjaipur@rediffmail.com Phone: 0141-2405744

फा.सं.: VIII(20)148/ICD-KKU/RGI/AEO/2018 [2959-67]

Date: 3.10.2018

To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block, No. 1, Wing No. 5, R.K. Puram, New Delhi-110066.
2. The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi-110002.
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R.K. Puram, New Delhi-110066.
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi-110002.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackersey Marg, Opp Patkar Hall, New Marine Lines, Mumbai-400020
6. All Chief Commissioner, Customs, Customs (Prev.), Goods & Service Tax, Goods & Service Tax (Audit).

Sir/Madam,

Subject: Legal verification of AEO-LO application under AEO program in respect of **M/s. R G International- reg.**

Customs Broker M/s. R.G. International, CR House, 16, Guru Jambheshwar Nagar, Main Queens Road, Jaipur-302019 (Customs Broker Licence No. 07/CBLR/2015 dated 01.01.2015, PAN No.: AASFR0436R and Partner (1) Sh. Ram Gopal Choudhary (2) Ms. Manju Chaudhary) applied for AEO-LO status. It is requested that the details as mentioned below against the above applicant and its Director/Partner person entities may be sent to this office on this office e-mail id: icdconcor-jpr@gov.in within 14 days from date of issued/upload of this letter on CBEC website.

- I. Show Cause Notice issued to them during last three financial years.
- II. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.
- III. Cases wherein prosecution has been launched or is being contemplated against the applicant or its senior management.
- IV. Whether there is any disputed duty demand or Drawback demanded or sought to be denied in all the Show Cause Notices issued under Customs Act 1962 (Other than those mentioned in I, II & III above during last three Financial Years. The ratio of such disputed duty demanded or sought to be denied may be provided.

The details may include issued in brief, date of SCN/Order and revenue implication. In case, this applicant has come to any adverse notice of the department/Govt., details may

be communicated. In case fresh/new SCN is issued in future, the same may be intimated/endorsed to this office, so that the status accreditation can be reviewed.

These details are necessary to run a background check on compliance record submitted by the party for the last three in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016. In case no reply is received within aforetaid stipulated time period, it will be presumed that you have no objection in granting "AEO" status to the applicant.

Moreover, if any incidence of disreputation of the applicant comes to your notice now or in future, the same may also be informed to this office.

Yours faithfully,



(Amit Kumar Singh)
Deputy Commissioner,
ICD CONCOR, Jaipur



Copy to:

1. The AEO Programme Manager, Directorate of International Customs, Central Board of Excise & Customs, Jeevan Bharti Building 2nd Tower, 5th Floor, Connaught Place, New Delhi-110001.
2. The J.S. Customs, CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.
3. The Addl. Director General Systems, ICEGATE, Directorate General of Systems & Data Management, New Delhi.



सीमा शुल्क आइ सी डी कॉम्प्लायंस
जयपुर